

of the Ministry of Finance (Revenue Division) Notification No. 71—Income-tax, dated the 2nd December, 1953, extending the term of appointment of the Income-Tax Investigation Commission up to the 31st December 1955. [Placed in Library. See No. S-207/53.]

**NOTIFICATION re RESERVE BANK OF INDIA (NOTE REFUND) RULES, 1935**

**Shri M. C. Shah:** I beg to lay on the Table, under the proviso to Section 28 of the Reserve Bank of India Act, 1934, a copy of the Reserve Bank of India Notification No. 22, dated the 29th October, 1953, making amendments to the Reserve Bank of India (Note Refund) Rules 1935. [Placed in Library. See No. S-208/53.]

**ELECTION TO COMMITTEES**

**INDIAN CENTRAL COCONUT COMMITTEE**

**The Deputy Minister of Food and Agriculture (Shri M. V. Krishnaappa):** I beg to move:

“That in pursuance of clause (g) of Section 4 of the Indian Coconut Committee Act, 1944, as amended by the Indian Coconut Committee (Amendment) Act, 1952, read with Rule 5 of the Indian Central Coconut Committee Rules, 1945, Members of this House do proceed to elect, in such manner as the Speaker may direct, a Member from among themselves to serve on the Indian Central Coconut Committee, in place of Shri P. T. Chacko, who resigned his seat in the House with effect from the 3rd July, 1953.”

**Mr. Speaker:** The question is:

“That in pursuance of clause (g) of Section 4 of the Indian Coconut Committee Act, 1944, as amended by the Indian Coconut Committee (Amendment) Act, 1952, read with Rule 5 of the

Indian Central Coconut Committee Rules, 1945, Members of this House do proceed to elect, in such manner as the Speaker may direct, a Member from among themselves to serve on the Indian Central Coconut Committee, in place of Shri P. T. Chacko, who resigned his seat in the House with effect from the 3rd July, 1953.”

*The motion was adopted.*

**Mr. Speaker:** I have to inform Members that the following dates have been fixed for receiving nominations and withdrawal of candidatures, and for holding an election, if necessary, in connection with the Indian Central Coconut Committee, namely:—

Date for nomination	Date for withdrawal	Date for election
15-12-53	16-12-53	21-12-53

The nominations for the Committee and the withdrawal of candidatures will be received in the Parliamentary Notice Office up to 4 p.m. on the dates mentioned for the purpose.

The election, which will be conducted by means of the single transferable vote, will be held in Committee Room No. 62, First Floor, Parliament House, between the hours 2-30 and 5 p.m.

**SPECIAL MARRIAGE BILL**

**The Minister of Law and Minority Affairs (Shri Biswas):** I beg to move:

“That this House concurs in the recommendation of the Council of States that the House do join in the Joint Committee of the Houses on the Bill to provide a special form of marriage in certain cases, and for the registration of such and certain other marriages and resolves that the following Members of the House of the People be nominated to serve on the said Joint Committee, namely: Shri Hari Vinayak Pataskar. Shrimati Indira